

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1056 of 2020

IN THE MATTER OF:

Z-Com India Pvt. Ltd.

...Appellant

Versus

Frontline (NCR) Business Solutions Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Partho Bhattacharya, Advocate.

For Respondents: Mr. Rajeev Narayan, Advocate.

ORDER
(Through Virtual Mode)

20.01.2021: Mr. Rajeev Narayan, Advocate appearing on behalf of Respondent submits that appeal paper book has not been served upon him. Learned counsel for the Appellant may provide the complete set of appeal paper book to learned counsel for the Respondent during course of the day. Reply affidavit may be filed by learned counsel for the Respondent within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof. Short written submissions, not exceeding three pages, supported by compilation of relevant case law, may also be filed by the parties alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **22nd February, 2021** before Court No. IV.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Kanthi Narahari]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc